

## **Central Administrative Tribunal Principal Bench**

**OA No.4464/2011**

New Delhi this the 3<sup>rd</sup> day of June, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

K.Palaniappan,  
S/o Late Shri P.T.K. Sundaram,  
R/o 255, Swastik Kunj, Sector-13,  
Rohini, Delhi-110085 -Applicant

(By Advocate: Mr. M.K. Bhardwaj with Mr. M.D. Jangara)

# VERSUS

Union of India & Ors. through:

1. The Secretary,  
Ministry of Communication & Information  
Technology,  
Department of Telecommunication,  
20, Ashoka Road,  
Sanchar Bhawan, New Delhi
  
2. The Director (VT)  
Ministry of Communication & Information  
Technology,  
Department of Telecommunication,  
20, Ashoka Road,  
Sanchar Bhawan, New Delhi

(By Advocate: Mr. Krishan Kr.)

## **ORDER (Oral)**

## **Justice M.S. Sullar Member (J):**

After arguing the matter for some time, when this Bench was not inclined to quash the impugned chargesheet at the preliminary stage of enquiry, then the learned counsel intends to

withdraw the O.A. to enable the applicant to file a detailed representation to the chargesheet.

2. Therefore, the OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

3. Needless to mention in case the applicant files representation to the chargesheet, the same would be duly considered by the competent authority, before further proceeding in the departmental enquiry.

**(Dr. B.K. Sinha)**  
**Member (A)**

**(Justice M.S. Sullar)**  
**Member (J)**

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